

FOREIGN SUGAR ACT 1842

ACT No. XI. OF 1842

(Rep., Act 19 of 1854)

[21<sup>st</sup> October, 1842.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 21<sup>st</sup> of October, 1842, with the assent of the Right Hon'ble the Governor General of India.*

AN Act for amending and explaining the Law concerning the importation of Foreign Sugar.

It is hereby enacted and declared that the prohibition and penalties contained in Act No. XXXII. of 1836 and No. XV. of 1839, against the landing or attempting to land in any part of the Territories subject to the Presidency of Fort William in Bengal, or the Presidency of Fort St. George, of any Foreign Sugar, or any Sugar which is the growth of any British possession into which Foreign Sugar can be legally imported, shall apply and be deemed to apply to such Sugar otherwise imported into any part of the Territories subject to the said Presidencies.

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